

the Annual Report, but unfortunately they have not inspected the works of the canal; they are only to inspect the rivers about which the Treaty has been entered into.

SHRI N. SRI RAMA REDDY: I would like to know whether it is not a fact that the Government of India was intensely interested in the completion of this canal works on the other side in Pakistan inasmuch as more water would thus be made available to India for our irrigation purposes?

DR. K. L. RAO: Quite so. The earlier Pakistan is able to build the replacement works, the earlier we can utilise the water for ourselves.

MR. CHAIRMAN: I will now go to Mr. Gujral to finish the round.

SHRI I. K. GUJRAL: Thank you very much. May I ask the hon. Minister if he has brought to the notice of the World Bank that the water which is being supplied to Pakistan under the Treaty has been used as an actual weapon of offence against us as it was misused in the Ichhogil Canal not for irrigation purposes but was stopped and released whenever it suited Pakistan's aggressive purposes?

DR. K. L. RAO: It is a very interesting question to answer. The Ichhogil canal lies in Pakistan territory and if we are there, we are there due to some other reasons, and also I might say that at the time of military operations these things do take place on both sides. Both the countries have probably resorted to this kind of tactics.

*125. [Transferred to the 18th November, 1965.]

*126. [The questioner (Shri Ram Sahai) was absent. For answer, vide col. 729-730 infra.]

*127. [Vide cols. 691—707 supra, j]

FINANCIAL ASSISTANCE FOR DEVELOPING STATES' CAPITAL TOWNS

•128. SHRI GURUDEV GUPTA: Will the Minister of FINANCE be pleased to state:

(a) how many States have been given financial assistance out of the plan upto 10th October, 1965, for developing their State's capital towns; and

(b) the amount sanctioned in each case?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Three States.

(b) A statement is laid on the Table of the House.

STATEMENT

(i) *Madhya Pradesh*.—A loan of Rs. 140 lakhs was specifically sanctioned under the Plan for the Construction of Capital at Bhopal during the years 1956-57 and 1957-58. Since then, no assistance has been given as earmarked for the Project and the Project is being financed from out of the bulk assistance given in the form, of Miscellaneous Development Loan for the State Plan; such loan given from 1959-60 to the end of 10th October, 1965 for Miscellaneous Development Schemes, including the Capital Project, being Rs. 100-54 crores.

(ii) *Orissa*.—The Capital Construction Programme at Bhubaneswar is being financed from out of the bulk assistance given in the form of Miscellaneous Development Loan for the State Plan, such loan given from 1959-60 to the end of 10th October, 1965 for Miscellaneous Development Schemes including the Capital Project, being Rs. 75-33 crores.

(iii) *Punjab*.—A loan of Rs. 527-09 lakhs was sanctioned out of the Plan specifically for the Chandigarh Capital Construction Project. The Project, is being included in the Plan and

financed from out of the bulk assistance given in the form of Miscellaneous Development Loan for the State Plan, such loan sanctioned from 1962-63 to the end of 10th October, 1965 for Miscellaneous Development Schemes, including the Capital Project, being Rs. 1.15 crores..

श्री गुरुदेव गुप्त : माननीय मंत्री जी को यह ज्ञात है कि मध्य प्रदेश देश का पिछड़ा हुआ राज्य है जिसका गठन चार विभिन्न राज्यों को मिला कर किया गया था और उनको राजधानी भी एक नये स्थान पर बनाई गई थी। तो फिर मैं यह जानना चाहूंगा कि क्या कारण है कि पंजाब को आउट आफ प्लान बना दिया गया और मध्य प्रदेश को कैपिटल बनाने के लिए आउट आफ प्लान बनाया नहीं दिया गया ?

श्री बी० आर० भगत : आउट आफ प्लान और इन प्लान का तो सवाल नहीं। मध्य प्रदेश को भी 1 करोड़ 40 लाख रुपया दिया गया प्लान में, और मध्य प्रदेश की जो मिनेजियस डेवलपमेंट स्कीम्स की ग्रांट होती है वह भी इतनी बड़ी रकम है—100 करोड़ की रकम है इन सालों में—जिसमें कि कैपिटल बनाने की योजना भी आ जाती है। इस लिये इन सब बातों को सोच कर देखा गया कि उनकी राजधानी बनाने के लिए जो जरूरत थी वह जो जनरल असिस्टेंस होती है, जो इन वर्षों में एक बड़ी रकम है, उससे उनका काम पूरा हो जाता।

श्री गुरुदेव गुप्त : माननीय मंत्री जी को यह विदित होगा कि भोपाल में आज भी पीने के लिए पर्याप्त पानी नहीं है और जो पानी उपलब्ध है वह स्वास्थ्य के लिए हानि-प्रद है। वहां जो एच० ई० एल० है वहां भी पानी के बारे में शिकायत है और यह इसीलिए है कि वह अपनी वाटर सप्लाई को इम्प्रूव नहीं कर पाते हैं क्योंकि उनके पास अर्थ का अभाव है। ऐसी स्थिति में जब वहां के शासन द्वारा आउट आफ प्लान रुपया

मांगा गया था तो उसे देने में इस शासन को क्या कठिनाई थी और अब क्या उस शासन की उस रिक्वेस्ट पर विचार करेंगे कि अधिक से अधिक रुपया दिया जाए।

श्री बी० आर० भगत : वाटर सप्लाई की तो अलग स्कीम है। जैसा कि मैंने कहा, हर प्लान में और प्लान के हर साल में सहायता के रूप में, रहे वह कर्ज हो या ग्रांट हो, हर स्टेट को रुपया दिया जाता है। इन बातों को सोच कर ही इन बातों को देखा जाता है कि अलग-अलग आइटम में कितना दिया जाय। मध्य प्रदेश के बारे में इन सारी बातों को सोच समझ कर यह समझा गया कि नान-प्लान में इसके लिए अधिक सहायता देने की जरूरत नहीं है।

SHRI A. D. MANI: When Government allotted Rs. 1 crore for the development of Bhopal as the capital town, did they try to find out, by an assessment of the matter, how much they would have to pay to make Bhopal a full-fledged capital town, or was it made on an *ad hoc* basis because the Madhya Pradesh Government wanted some grant from the Centre?

SHRI B. R. BHAGAT: The Madhya Pradesh Government have the estimate of the requirements of the capital project, but the point is that this is being financed from out of the total loan assistance provided to Madhya Pradesh and, therefore, a specific loan or assistance for the project is not needed.

श्री विमलकुमार मन्नालालजी चौरड़िया : क्या श्रीमान् यह बतलायेंगे कि मध्य प्रदेश सरकार ने भोपाल के विकास के लिये योजना की थी वह कितने की थी और शासन ने उसमें से कितना स्वीकार किया और अगर कम किया तो किन किन कारणों से किया ?

श्री बी० आर० भगत : अभी इस साल में उन्होंने 1 करोड़ 53 लाख रुपये

को मांग की थी, मगर जैसा कहा गया कि बूँके उनको और साधारण लोन, असिस्टेंस बहुत मिलता है उनमें से उन्हें इस रकम को लगाना चाहिए यह सोच कर इस मांग को मंजूर नहीं किया गया।

SHRI R. S. KHANDEKAR: The hon. Minister has said that Rs. 100 crores were lent out of the general fund to the Madhya Pradesh Government. May I know whether this amount has been paid to them and, if it is paid, whether Government have seen to it that this amount is utilised properly, it is utilised for the capital project?

SHRI B. R. BHAGAT: it is for the Madhya Pradesh Government to allocate it, how they use it. This is under the general loan assistance for developmental needs.

SHRI R. S. KHANDEKAR: Has it been paid to the Madhya Pradesh Government?

SHRI B. R. BHAGAT: It is being paid from year to year. It is not in one year. It is over a period. I gave the total figure that is being paid from year to year.

ENHANCEMENT OF LAND REVENUE

f SHRI M. C. SHAH: t *129.J SHRI D. THENGARI: \ SHRI A. D. MANI:

Will the Minister of PLANNING be pleased to state:

(a) whether the Planning Commission has suggested to the State Governments to enhance their land revenue as early as possible; and

(b) if so, the names of the States which have agreed to this suggestion?

fThe question was actually asked on the floor of the House by Shri M. C. Shah.

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) The State Governments are considering this suggestion. The UP. Legislature has already passed a bill to provide for the levy of an emergency surcharge of 25 per cent., on land revenue. The Government of Madras has also announced its decision to levy a similar surcharge on land revenue and a number of other States are favourably inclined towards the suggestion.

SHRI M. C. SHAH: May I know, Sir, whether the Government have recommended the levy of an extra surcharge on commercial crops?

SHRI B. R. BHAGAT: Yes, Sir. that is; the Planning Commission has also suggested that on commercial crops there should be an additional surcharge.

SHRI M. C. SHAH: May I know, Sir, whether Government have considered the desirability of exempting uneconomic holdings, and of levying land tax only on large-sized holdings, in order to help the poor farmer?

SHRI B. R. BHAGAT: The scheme of the Planning Commission under which a surcharge on land revenue has been suggested is a graduated one, by which the first five acres of the holdings were exempt from any surcharge. That was the scheme suggested. It is for the State Governments to introduce whatever scheme they think is suitable.

SHRI M. C. SHAH: May I know, Sir, whether the Government have considered the fact that most of the rural holdings are indebted and their debt is increasing every year and therefore this land tax will not come in the way of agricultural production?

SHRI B. R. BHAGAT: This may be one factor, but on the other side the other factor is that over a period